

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 138 of 2021

IN THE MATTER OF:

Pandurang Ramchandra Shinde

....Appellant

Vs.

Vijendra Kumar Jain

....Respondent

Present:

For Appellant: Mr. Piyush Sanghi, Advocate

For Respondent: Ms. Udit Singh, Advocate

Mr. Vijendra Kumar Jain, RP

O R D E R
(Virtual Mode)

06.04.2021: Learned Counsel for both sides are partly heard.

Parties to file brief 'Written Submissions' not more than three pages with regard to submissions they are making and which further they want to make. The same may be filed within a week.

For further arguments, list this Appeal on **29th April, 2021** as 'Part Heard' high on board.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sa/md